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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH
New Delhi

O.A. No. 2453/2000

New Delhi, this 24th day of the November, 2000

Hon'ble Mr. Justice Rajagopala Reddy, Vice-Chairman (J)

1. Jasvir Singh Shisodia s/o Ram Narayan Singh,
R/o 21/6 Lal Quarters,
Hapur, Road, Ghaziabad.

...Applicant

(By Advocate: Ms. Meenakshi proxy counsel
for Mrs. Rani Chhabra)

Versus

1. Union of India through
Through its Secretary, Ministry of Communication,
Department of Telecommunication,
Sanchar Bhawan, New Delhi.
2. Chief General Manager, Telecom,
Department of Telecommunications,
Dehradun.
3. General Manager, Telecom
Department of Telecommunications,
Jaina Tower, Raj Nagar,
Ghaziabad.
4. Assistant Engineer (MIS),
Office of General Manager Telecom
Department of Telecommunications
Jaina Tower, Raj Nagar,
Ghaziabad.

... Respondents

ORDER (ORAL)

It is the case of the applicant that he has been engaged on casual basis on 10.5.95 and he has been disengaged on 1.5.98 and that after his dis-engagement, he was suffering from lower abdomen Tuberculosis and also Hapatitis (Jaundice). Hence, after his recovery, he had approached the respondents for re-engagement by letter dated 19.9.1999, but the same was not considered. Therefore, he filed the present OA, seeking direction for quashing the order of dis-engagement and for benefit of granting temporary status in accordance with the rules.

Chhabra

2. The OA is filed after the period of limitation. As the order sought to be quashed was passed on 1.5.1998. It should have been filed within one year from that date. In this OA, no MA has been filed for condonation of delay.

3. In the circumstances, the impugned order dated 1.5.98 cannot be interfered with.

4. However, if the applicant is entitled for any benefit under the rules that is, by way of granting temporary status, on the ground that he had worked for more than three years from 1.5.95 to 1.5.98, the respondents are directed to consider the same and pass an appropriate orders for conferring the temporary status, on ascertaining from the records, within a period of three months from the date of receipt of the copy of the order. OA is accordingly disposed of. No costs.

Om Prakash
(V. Rajagopala Reddy)
(Vice-Chairman(J))

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